

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NOS: 2473, 3802 AND 3972 OF 2014

W.P.No.2473 of 2014

Between:

1. Rajesh Travel Incorporation, represented by its Managing Partner K.V. Rajesh, Son of K.N. Dattatreya, aged 34 years, D.No. 14-13-8/1, Sambamurthy Road, Hanumanpet, Vijayawada, Krishna District, (AP 16 TD 2977 AP 16 TD 2577 AP 16 TD 2677 AP 16 TD 3177 KA 01 AB 3947 KA 01 AB 3967 KA 01 AB 4217 and KA 01 AB 4227).
2. K.V. Rajesh,, Son of K.N. Dattatraya, aged 34 years, 19/4, T.S.P. Road, Kalasipalayam, Bangalore 560 002. (KA 01 AA 7375 KA 01 AA 5287 KA 01 AB 1067 KA 01 AB 1094 and DL 01 PB 8920)
3. Smt. K. Roopa,, Wife of K.V. Rajesh, aged 30 years, 19/4, T.S.P. Road, Kalasipalayam, Bangalore 560002. (KA 01 D 9067 KA 01 AA 7709 AP 03 TA 7477 AP 03 TA 7177 AP 03 TA 7277 OD 05 C 2477 and OD 05 C 2577).
4. Chennupati Venugopal, S/o Venkateshwarulu, aged 52 years, 20-6-77, Ward No.32, Chenupati Complex, Ongole, Prakasam District. (AP 27 TU 6666 and AP 27 TU 7777).
5. K.R. Suresh Kumar, S/o K.V. Ramakrishnan, aged about 44 years, Proprietor of M/s. Kallada Tours and Travels, R/o No. 14, Hosur Main Road, Madiwala, Bangalore. (KA 01 AC 5678 KA 01 AC 5685 KA 01 AC 5839 KA 01 AB 5905 KA 01 AB 5906 KA 01 AB 5372 KA 01 AB 5374 KA 01 AC 4548 KA 01 AC 4910 KA 01 AB 5770 KA 01 AB 5771 KA 01 AB 4114 and KA 01 AB 4115).

.....PETITIONERS

AND

1. State of Andhra Pradesh, represented by the Principal Secretary, Transport, Roads and Buildings Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Government of Andhra Pradesh, Transport Bhavan, Somajiguda, Hyderabad.

3. The Joint Transport Commissioner (Enforcement), O/o the Transport Commissioner, Transport Bhavan, Somajiguda, Hyderabad.
4. Union of India, Represented by the Secretary, Ministry of Road Transport and Highways, Transport Bhavan, New Delhi.
5. **The State of Telangana, Rep. by its Principal Secretary, Transport, Road and Buildings Department, Secretariat, Hyderabad.**

(R5 is impleaded as per Court Order dated 09-02-2015 in WPMP.No. 3253 of 2015.)

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, in the nature of Writ of Mandamus or any other appropriate Writ, direction or order declaring that the All India Tourist Vehicles of the petitioners bearing registration Nos. AP 16 TD 2977 AP 16 TD 2577 AP 16 TD 2677 AP 16 TD 3177 KA 01 AB 3947 KA 01 AB 3967 KA 01 AB 4217 KA 01 AB 4227 (of the 1st petitioner) KA 01 AA 7375 KA 01AA 5287 KA 01 AB 1067 KA 01 AB 1094 DL 01 PB 8920 (of the 2nd petitioner) KA 01 D 9067 KA 01 AA 7709 AP 03 TA 7477 AP 03 TA 7177 AP 03 TA 7277 OD 05 C 2477 OD 05 C 2577 (of the 3rd petitioner) AP 27 TU 6666 AP 27 TU 7777 (of the 4th petitioner) and KA 01 AC 5678 KA 01 AC 5685 KA 01 AC 5839 KA 01 AB 5905 KA 01 AB 5906 KA 01 AB 5372 KA 01 AB 5374 KA 01 AC 4548 KA 01 AC 4910 KA 01 AB 5770 KA 01 AB 5771 KA 01 AB 4114 and KA 01 AB 4115 (of the 5th petitioner), shall not be seized and detained under sub-section (1) of Section 207 of the Motor Vehicle Act, 1988 by the Officers authorized in this behalf by Andhra Pradesh State Government till the Central Government frames Rules prescribing the method and manner of seizure and detention of the All India Tourist Vehicles as enjoined under sub-section (1) of Section 207 of the Motor Vehicle Act, 1988.

I.A.NO:1 OF 2014 (WPMP.NO: 3017 OF 2014)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and the persons authorized by the Government of Andhra Pradesh under Sec. 207(1) of the Motor Vehicle Act, 1988 not to seize and detain the All India Tourist Vehicles of the petitioners bearing registration Nos. AP 16 TD 2977; AP 16 TD 2577; AP 16 TD 2677; AP 16 TD 3177; KA 01 AB 3947; KA 01 AB 3967; KA 01 AB 4217; KA 01 AB 4227 (of the 15th petitioner) ;

KA 01 AA 7375; KA 01 AA 5287; KA 01 AB 1067; KA 01 AB 1094; DL 01 PB 8920 (of the 2nd petitioner); KA 01 D 9067; KA 01 AA 7709; AP 03 TA 7477; AP 03 TA 7177; AP 03 TA 7277; OD 05 C 2477; OD 05 C 2577 (of the 3rd petitioner); AP 27 TU 6666; AP 27 TU 7777 (of the 4th petitioner); and KA 01 AC 5678; KA 01 AC 5685; KA 01 AC 5839; KA 01 AB 5905; KA 01 AB 5906; KA 01 AB 5372; KA 01 AB 5374; KA 01 AC 4548; KA 01 AC 4910; KA 01 AB 5770; KA 01 AB 5771; KA 01 AB 4114 and KA 01 AB 4115 (of the 5th petitioner).

Counsel for the Petitioner : SRI S.ARIFULLAH

Counsel for the Respondent Nos.1 to 3 & 5 : GP FOR TRANSPORT

Counsel for the Respondent No.4 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

W.P.NO: 3802 OF 2014

Between:

M/s. Komitla Services, Rep. by its Managing Partner, K. Satyanarayana Reddy, S/o Adi Reddy, Aged about 65 years, R/o. 15, 2nd Floor, 4th C-Cross, Industrial Layout, 5th Block, Koramangala, Bangalore, Karnataka State. (KAO1AD0660 KAO1AD0661 KAO1AD0662 KA01AC9458 KAO1AC9460 KAO1AC9461 KA01AC9462 KAO1AD0028 KAO1AD0029 KAO1AD0030 KAO1AD0031 KAO1AD0032 KAO1AD0580 KAO1AD0581 KAOIAD0582 and KAO1AD0583)

.....PETITIONER

AND

1. The State of Andhra Pradesh, Rep. by its Principal Secretary, Transport, Roads and Buildings Department Secretariat, Hyderabad.
2. The Transport Commissioner, Andhra Pradesh Transport Bhavan Somajiguda, Hyderabad.
3. The Joint Transport Commissioner, (Vigilance and Enforcement) State Transport Authority, Andhra Pradesh Transport Bhavan, Somajiguda, Hyderabad.
4. Union of India, Rep. by its Secretary, Ministry of Road transport and Highways, Transport Bhavan, New Delhi.
5. **The State of Telangana, Rep. by its Principal Secretary, Transport, Road and Buildings Department, Secretariat, Hyderabad.**

(R5 is impleaded as per Court Order dated 09-02-2015 in WPMP. No. 3254 of 2015.)

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, in the nature of Writ or Mandamus or any other appropriate writ, direction or order declaring that the All India Tourist Vehicles of the Petitioner bearing registration Nos. KAO1AD0660 KAO IAD0661 KAO1AD0662 KA01AC9458 KAO1AC9460 KAO1AC9461 KAO1AC9462 KAO IAD0028 KAO1AD0029 KAO IAD0030 KAO IAD0031 KAO IAD0032 KAO1AD0580 KAO1AD0581 KA01AD0582 and KAO IAD0583 shall not be seized and detained under Sub-Section (1) of Section 207 of the Motor Vehicle Act, 1988 by the Officers authorized in this behalf of Andhra Pradesh State Government till the Central Government frames Rules prescribing the method and manner of seizure and detention of the All India Tourist Vehicles as enjoined under sub-section (1) of Sec. 207 of the Motor Vehicle Act, 1988.

I.A. NO: 1 OF 2014(WPMP. NO: 4682 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents and the persons authorized by the Government of Andhra Pradesh under sec. 207(1) of the Motor Vehicle Act, 1988 not to seize and detain the All India Tourist Vehicles of the petitioner bearing registration Nos. KAO1AD0660; KAO1AD0661; KAO1AD0662; KAO1AC9458; KAO1AC9460; KAO1AC9461; KAO1AC9462; KAO1AD0028; KAO1AD0029; KAO1AD0030; KAO1AD0031; KAO1AD0032; KAO1AD0580; KAO1AD0581; KAO1AD0582 and KAO1AD0583.

Counsel for the Petitioner : SRI S.ARIFULLAH

Counsel for the Respondent Nos.1 to 3 & 5 : GP FOR TRANSPORT

Counsel for the Respondent No.4 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

W.P.NO: 3972 OF 2014

Between:

1. M/s Meghana Travels, Rep.by Managing Partner I.Ramesh, Reddy, S/o I.Bala Venkat Reddy, aged about 28 years, R/o H.No.1-7-333 Flat No. 303, Vasavi Homes, Chaitanyapuri, Dilshuknagar, Hyderabad. AP 28 TB 2254, AP 29 TB 0306, AP 29 TA 0099, AP 29 TB 4824, AP 29 TB 5823, AP 29 TB 5643, AP

29 TB 6543, AP 29 TB 6435, AP 29 TB 8946, AP 29 TB 8235, AP 29 TB 7857
AP 28 TB 2324, AP 29 TA 0405, AP 29 TB.

2. I.Ramesh Reddy, S/o I.Bala Venkat Reddy, Aged about 28 years, R/o H.No.1-7-333, Flat No. 303, Vasavi Homes, Chaitanyapuri, Dilshuknagar, Hyderabad. AP 29 TA 0333, AP 29 TB 0333,
3. Smt. E.Rama Devi, W/O Y. Raghava Reddy, Aged about 35 years, R /o H.No.1-7-333, Flat No.303, Vasavi Homes, Chaitanyapuri, Dilshuknagar, Hyderabad. AP 29 TA 0567, AP 29 TB 0567, AP 29 TB 4923, AP 29 TB 4932, AP 29 TB 5724,
4. Mankala Suresh, S/o M.Swamy, Aged about 45 years, R/o 3-5-305, Lingoiguda Village, Back Side Venkateshwara Hospital, Karmanghat Hyderabad. AP 29 TB 4155, AP 29 TB 4169,
5. Sai Anjana Tours & Travels,, Rep. by its Managing Director P.Kameshwar Rao, S/o P.Subba Rao, aged about 50 years, R/o Flat No CI, Sriman Sai Paradise, Nizampet, Quthubullapur, Hyderabad. AP 28 AP 28 AP 28 AP 28 AP 28 AP 28 AP 28 TD 2225, TB 1444, TB 5559, TB 5858, TA 7888, TA 9888, TA 7779. AP 28 TD 222,5, AP 28 TD 1222, AP 28 TB 5556, AP 28 TB 5558 AP 28 TB 5777, AP 28 TB 5888, AP 28 TB 5999, AP
6. Sai Travels Rep. by its Managing Partner, I.Ramesh Reddy S/o I.Bala Venkat Reddy, Aged about 28 years, R /o H.No.1-7-333, Flat No.303, Vasavi Homes, Chaitanyapuri, Dilshuknagar, Hyderabad. AP 29 TB 5976.
7. Venugopal Chennupati, S/o Venkateswarlu, Aged about 50 years, R/o 20-6-77, Anjaiah Road, Ongole, Prakasam District. AP 27 TU 4664, AP 27 TU 4646, AP27 TU 5566, AP 27/Y 4111, AP 28 TD 5775, AP27 TU 5577, AP27 X 4444, AP27 Y 4444, AP 28 TD 6616, AP 28 TD 5757, AP28 TD 6644, AP28 TD 6464, AP 27 TW 6688, AP 28 TD 6166, AP 27 TW 6868, AP 27 TU 5555 and AP 27 TT 6666.
8. Smt. V.Syamala, W/o V.Rama Chandra Reddy, Aged about 50 years, R/o 1/441-13-3-1, Maruthi Nagar, Kadapa. AP 04 Y 0779.
9. Hanumara Subhash Chandra Bose,, S/o H.Rama Chandra Rao, Aged about 61 years, R/o S.No.487/2, Inner Ring road, Bachupally village, Quthubullapur, Medchal, Ranga Reddy District. AP 28 TD 1188, AP 28 TD 1199.
10. K.Uma Maheshwara Reddy, S/o K.Rama Chandra Reddy, Aged about 35 years, R/o 4/153, Pakirapally Chinna Chowk, Kadapa. AP 04 Y 0788.
11. Rama Koteswara Rao Yamani, S/o Narasimha Rao, Aged about 32 years, R/o D.No.1-2-56/3, Flat No.202, II floor, JKC Nagar, Guntur, Guntur District. AP 07 TE 1333 and AP 07 TE 1444
12. Kaveri Travels, Rep. by its Managing Partner,, M.Penchala Naidu S/o Narasimham, Aged about 50 years, Hotel Harya Bhavan, Kurnool Road, Ongole, Prakasam District.
13. Kaveri Travels, Rep. by its Managing Partner,, Anand Rao Sandhi Reddy S/o Rosaiah, Aged about 55 years, R/o Near RTC Bus Stand, Kurnool road, Ongole, Prakasam District. AP 27/W 1122, AP 27/W 2266, AP 27/W 2299
14. M.Deepak Chowdary, S/o Pencala Naidu, Aged about 30 years, R/o 8/498, Brundavan Nagar, Ongole, Prakasam District. AP 27/W 4949.
15. Kaveri Travels, Rep. by its Managing Partner,, Subba Rao Vemuri S/o Pedda Subba Rao.V, Aged about 51 years, R/o Near RTC Bus Stand, Ongole, Prakasam District. AP 27/W 1888, AP 02/W 5859, AP 02/ 5949.

16. S.Ananda Rao, S/o Rosaiah, Aged about 55 years, R/o -337, Ramkotesw Nagar, Kurnool road, Ongole, Prakasam District. AP 27/W 2333, AP 27/W 2444.
17. Y.Sivarama Krishna Prasad, S/o Hanumaiah, Aged about 45 years, R/o Sai Krishna Travels, Ongole, Prakasam District. AP 27/Y 4411.
18. Sathish Reddy Gudur, S/o Subba Reddy, Aged about 55 years, R/o 24-163, Santhi Nagar, Dargamitta, Nellore, AP 26/TB 1558, AP 26/TB 1533.
19. KMBT Bus Travels, Rep. by its K.Kaladhara Rao, S/o Madhava Rao, Aged about 48 years, R/o 39-1-29, Addanki Bus Stand, Ongole, Prakasam District. AP 27/TU 4848, AP 27/TT 7599, AP 27/TT 7588, AP 27/TT 7879, AP 27/TU 5656, AP 27/TU 5757, AP 27/TT 7337, AP 27/TT 7447, AP 28/TD 6677, AP 28 /TD 6686, AP 28/TD 6667, AP 28/TD 6668, AP 27/TU 4747.
20. Ashok Kumar Chennupati, S/o Hari Babu, Aged about 27 years, R/o 20-6-80, Anjaiah Road, Ongole, Prakasam District. AP 27/TU 9779, AP 27/X 9639, AP 27/TW 4479, AP 27/TW 4469, AP 27/TU 7555, AP 27/TU 9799.
21. Srinivas Chennupati, S/o Venkateswarlu, Aged about 45 years, R/o 20-6-78, Brundavan Nagar, Anjaiah road, Ongole, Prakasam District. AP 27TW 5939, AP 28/TD 5929, AP 27/TW 5929, AP 28/TD 5939.
22. Ch.Vijaya Kumari, D/o Srinivas, Aged about 30 years, R/o 20-6-81, BM Anjaiah road, Brundavan Nagar, Ongole, Prakasam District. AP 27/X 2333 and AP 27/X 3222.
23. K.V.Rajesh, S/o K.N.Dattatreya, Aged about 34 years, Rajesh Travels, R/o 23-934, SVS Complex, Nellore, AP 16 TD 0577, AP 16 TD 0977.
24. Chandra Sekhar Rao Kesani, S/o Ramaiah, Aged about 45 years, R/o 8-6-69, 5th Lane, Nehru Nagar, Guntur. AP 07 TW 2266, AP 07/TW 2229.
25. T.Venkata Subba Rao, S/o Bapa Rao, Sri Krishna Travels, aged about 45 years, R/o Kurnool road, Ongole, Prakasam District. AP 27/W 1414.
26. Venkaiah Popuri, S/o Narasimha Rao, Aged about 40 years, R/o 3-211/1, Pandaramipuram, Chilakaluripeta, Guntur District, AP 27 W 1118.
27. Sk. Khader Vali Ski Nasar Saheb,, Aged about 50 years, R/o 30-267, Gundaiah Thota, K.Broad, Chilakaluripeta Post, Guntur District, AP 07 TA 2903.
28. Sk.Nazeer Ahmed, S/o Sk. Jaan Vali, Aged about 46 years, R/o 2-139, Maddi Mallaiah Street, Chilakaluripet Post, Guntur District. AP 07 TA 2566.
29. Satyanarayana Reddy Nandyala, S/o. Rami Reddy, Aged about 55 years S/o 8-6-69, 5th Lane, Nehru Nagar, Guntur, AP 07 TW 2255.

.....PETITIONERS

AND

1. The Government of Andhra Pradesh, Rep. by its Principle, Secretary, Transport Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Andhra Pradesh, Hyderabad.
3. The Joint Transport Commissioner and Secretary, State Transport Authority, (Vigilance and Enforcement), Andhra Pradesh, Hyderabad.
4. The Joint Transport Commissioner and Secretary, Regional Transport Authority, Hyderabad Central, Khairatabad, Hyderabad.

5. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Ranga Reddy Central, Attapur, Ranga Reddy District.
6. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Sanga Reddy, Medak District.
7. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Chittoor.
8. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Kadapa.
9. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Nellore.
10. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Guntur.
11. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Vijayawada, Krishna District.
12. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Eluru, West Godavari District.
13. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Kakinada, East Godavari District.
14. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Visakhapatnam.
15. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Vijayanagaram.
16. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Srikakulam.
17. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Khammam.
18. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Nalgonda.
19. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Nizamabad.
20. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Adilabad.
21. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Warangal.
22. The Deputy Transport Commissioner and Secretary, Regional Transport Authority, Karimnagar.
23. The Regional Transport Officer, Ongole, Prakasam District.
24. The Regional Transport Officer, Amalapuram, East Godavari District.
25. The Regional Transport Officer, Gudivada, Krishna District.
26. The Regional Transport Officer, Machilipatnam, Krishna District.

27. The Regional Transport Officer, Proddatur, Kadapa District.
28. The Regional Transport Officer, Tirupathi, Chittoor District.
29. The Regional Transport Officer, Narasaraopet, Guntur District.
30. The Regional Transport Officer, Medchal, Ranga Reddy District.
31. The Regional Transport Officer, Hyderabad North Zone, Secunderabad, Hyderabad.
32. The Regional Transport Officer, Kukatpally, Ranga Reddy District.
33. The Regional Transport Officer, Uppal, Ranga Reddy District.
34. The Regional Transport Officer, Hyderabad West Zone, Mehdiapatnam, Hyderabad.
35. The Regional Transport Officer, Hyderabad East Zone, Malakpet, Hyderabad.
36. The Regional Transport Officer, Hyderabad South Zone, Bahadurpura, Hyderabad.
37. **The State of Telangana, Rep. by its Principal Secretary, Transport, Road and Buildings Department, Secretariat, Hyderabad.**

(R37 is impleaded as per court order dated 09-02-2015 in WPMP. No. 3250 of 2015.)

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents more particularly the Transport Commissioner, Andhra Pradesh, Hyderabad and his subordinates and the respondents herein as arbitrarily and indiscriminately contemplating to seize the petitioners vehicles and interfering with plying of the petitioners Contract Carriage vehicles with State-wide operation, notwithstanding the vehicles are covered by the valid documents such as Registration Certificate, Fitness Certificate, Permit, payment of tax, Insurance Certificate and Pollution Certificate and other documents if any, under the purported exercise of power under Section 207 and under section 192-A of Motor Vehicles Act, 1988 read with Rule 448-A of A.P. Motor Vehicle Rules, 1989 as arbitrary, illegal and contrary to the spirit of the said statutory provisions and the law laid down by the Honourable High Court of A.P., and the Honourable Supreme Court and consequently direct the respondents not to seize and detain the petitioners vehicles indiscriminately

and to follow the proviso of Sub Section (1) of Section 207 of the Motor Vehicle Act.

I.A.NO: 1 OF 2014(WPMP. NO: 4885 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents not to seize and detain the petitioners vehicles indiscriminately and to follow the proviso of Sub Section (1) of Section 207 of the Motor Vehicle Act, pending disposal of the present writ petition.

I.A.NO: 2 OF 2015(WPMP. NO: 3251 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioners to amend the 1st respondent as "State of Andhra Pradesh" in the place of "Government of Andhra Pradesh" in the writ petition as well as in the Miscellaneous petition.

Counsel for the Petitioners : SRI S.ARIFULLAH

Counsel for the Respondents : GP FOR TRANSPORT

The Court made the following COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petitions No.2473, 3802 and 3972 of 2014

COMMON ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. S.Arifullah, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petitions does not survive for consideration.
3. The aforesaid submission is placed on record.
4. Accordingly, the Writ Petitions are dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI S.ARIFULLAH, Advocate [OPUC]
3. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA [OPUC]
4. Two CD Copies

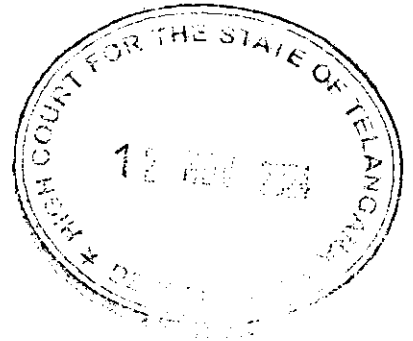
SA
LS

HIGH COURT

DATED:14/10/2024

COMMON ORDER

**WP.Nos.2473, 3802
AND 3972 of 2014**



**DISMISSING THE WRIT PETITIONS
AS INFRUCTUOUS WITHOUT COSTS.**

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